## CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 62/1168/2021

Administration

This the **April 8<sup>th</sup>** 2021



Dr. Syed Rayees Qadri s/o Syed Nazir Qadri, r/o Utikoo Sheikhpora Tangmarg, Baramulla.
Applicant(s).
(Advocate:- None )
Versus
1. State of J & K through Commissioner Secreatry to Government
Health & Medical Education Department, Civil Sectt.,
Jammu/Srinagar.
2. Director Heal.th Service s, Kashmir, Srinagar.
3. Principal Government Medical College, Srinagar.
4. Block Medical Officer, SDH, Kralpora, Kupwara.
Respondents

## ORDER[ORAL]

## (Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference as the case is listed in the today's regular cause list.

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2. Even on the last date of hearing i.e. 16.3.2021, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e. 8.4.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the case. Accordingly, the T.A. is dismissed in default for non-appearance of applicant.

(TARUN SHRIDHAR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

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